

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 11 of 2011

Arbind Bhai Patel @ Arbind Patel, son of Late Bechar Bhai Patel, resident of Patel Compound, P.O. & P.S. Chutia, District- Ranchi ... **Petitioner**

-Versus-

The State of Jharkhand

... **Opposite Party**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Shivam Sahay, Advocate

For the Opposite Party-State : Mr. Bishwambhar Shastri, A.P.P.

04/05.04.2021. Heard Mr. Shivam Sahay, learned counsel for the petitioner and Mr. Bishwambhar Shastri, learned A.P.P. appearing for the opposite party-State.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received, whereby, it has been informed that both the complaint cases i.e. CI-03/06 and CI-05/06 have been disposed of on 22.12.2012. In that view of this matter, this matter has become infructuous.

Accordingly, this petition stands dismissed.

Consequently, I.A. No. 3883 of 2013 also stands dismissed.

(Sanjay Kumar Dwivedi, J.)

Ajay/